

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 7TH SEPTEMBER, 2018 AT 2.00 P.M.

I. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

1. Bharat Ratna Shri Atal Bihari Vajpayee, former Prime Minister of India.
2. Shri Balramji Dass Tandon, Governor of Chhattisgarh.
3. Shri Somnath Chatterjee, former Speaker of Lok Sabha.
4. Dr. M.Karunanidhi, former Chief Minister of Tamil Nadu.
5. Shri Ramchandra Bainsa, former Member of Parliament.
6. Shri Shyam Chand, former Minister of Haryana.
7. Shri Jai Singh Rana, former Minister of State, Haryana.
8. Dr. Hari Chand Middha, Member of Haryana Legislative Assembly.
9. Shri Gauri Shanker, former Member of Haryana Legislative Assembly.
10. Jain Muni Shri Tarun Sagar Ji.
11. Shri Gopaldas Neeraj, a prominent Hindi Poet.
12. Martyrs of Haryana.
13. Natural Calamities.
14. Others.

II. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

- (i) THE SPEAKER to report the time table fixed by the Business Advisory Committee in regard to various business.
- (ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

III. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1.	A MINISTER	to lay on the Table the Haryana Pond and Waste Water Management Authority Ordinance, 2018. (Haryana Ordinance No. 4 of 2018).
2.	A MINISTER	to lay on the Table the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Ordinance, 2018. (Haryana Ordinance No. 5 of 2018).
3.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

42.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.62/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.63/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.64/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.65/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.68/ST-2, dated the 10 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.69/ST-2, dated the 10 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.71/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.72/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.73/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.74/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.75/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.76/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.77/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.78/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.80/ST-2, dated the 5 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.81/ST-2, dated the 6 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.82/ST-2, dated the 19 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

93.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.118/ST-2, dated the 27 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.119/ST-2, dated the 31 st October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
95.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.120/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.121/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
97.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.122/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
98.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.123/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
99.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.124/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
100.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.125/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.126/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
102.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.127/ST-2, dated the 17 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.128/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.129/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.130/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.131/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.132/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.135/ST-2, dated the 29 th December, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.1/ST-2, dated the 4 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

144.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
145.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
146.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
147.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 6 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
148.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 19 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
149.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 19 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
150.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 15 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
151.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 25 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
152.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 28 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
153.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 28 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
154.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 15 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
155.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 15 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
156.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 19 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
157.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 29 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
158.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 6 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
159.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
160.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

161.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
162.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
163.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
164.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
165.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
166.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
167.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
168.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 6 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
169.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 6 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
170.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 10 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
171.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 10 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
172.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 24 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
173.	A MINISTER	to lay on the Table the Development & Panchayat Department Notification No. S.O. 34/H.A.30/1970/S.22/2018, dated the 29 th June, 2018, as required under section 22 (3) of the Haryana Cattle Fairs Act, 1970.
174.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification No. T&CP/GMDA/PF-89-III/2017/19918, dated 12.08.2017, as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
175.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification No T&CP/GMDA/PF-89-F/2018/3177, dated 23.01.2018 regarding the Gurugram Metropolitan Development Authority Rules, 2018, as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
176.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulation, 2018 regarding Regulations Coordination and Standing Committees, as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.

177.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulation, 2018-regarding Regulations Declaration Committees (Appendix-I & II (Form 1 to 5), as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
178.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulation, 2018-regarding Regulations Declaration under section 14 (Appendix- I, II (Form 1 to 5) (Appendix-III & IV- Form 1 to 6), as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
179.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulations, 2018-regarding Regulations for engagement of Experts (Schedule I to III), as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
180.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulations, 2018-regarding Regulations Infrastructure Development proposal, as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
181.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulations, 2018-regarding Regulations Investments, as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
182.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification /Regulation No. A-34/01/2018-Admin-II, dated 20.03.2018 notifying the Gurugram Metropolitan Development Authority Regulations, 2018-regarding Regulations Temporary Staff (Schedule I), as required under section 59 of the Gurugram Metropolitan Development Authority Act, 2017.
183.	A MINISTER	to lay on the Table the Administrative Reforms Department Notification No. 5/52/2016-1AR, dated the 3 rd July, 2018-regarding the Haryana Right to Information (Amendment) Rules, 2018, as required under section 29 (2) of Right to Information Act, 2005.
184.	A MINISTER	to lay on the Table the Annual Accounts of Haryana State Legal Services Authority, Panchkula for the year 2014-2015, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
185.	A MINISTER	to lay on the Table the Annual Accounts of Haryana State Legal Services Authority, Panchkula for the year 2015-2016, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
186.	A MINISTER	to lay on the Table the Annual Report of Haryana Power Generation Corporation Limited for the year 2014-2015, as required under section 619-A (3) (b) of the Companies Act, 1956.
187.	A MINISTER	to lay on the Table the 41 st Annual Report of Haryana Land Reclamation and Development Corporation Limited for the year 2014-2015, as required under section 619-A (3) (b) of the Companies Act, 1956.
188.	A MINISTER	to lay on the Table the 48 th Annual Report & Accounts of Haryana Agro Industries Corporation Limited for the year 2014-2015, as required under section 619-A (3) (b) of the Companies Act, 1956.
189.	A MINISTER	to lay on the Table the Annual Financial Report of Haryana Vidyut Prasaran Nigam Limited for the year 2015-2016, as required under section 619-A (3) (b) of the Companies Act, 1956.
190.	A MINISTER	to lay on the Table the Annual Statement of Accounts of Haryana Urban Development Authority for the year 2013-2014, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.

191.	A MINISTER	to lay on the Table the Annual Statement of Accounts of Haryana Urban Development Authority for the year 2014-2015, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
192.	FINANCE MINISTER	to lay on the Table the Annual Technical Inspection Report on Panchayati Raj Institutions & Urban Local Bodies for the year 2016-17 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
193.	FINANCE MINISTER	to lay on the Table the Report of the Fifth State Finance Commission Haryana (September, 2017) alongwith Explanatory Memorandum, as required under clause 4 of Article 243-1 and clause 2 of Article 243-Y of the Constitution of India.

CHANDIGARH:
THE 6TH SEPTEMBER, 2018.

SUBHASH CHANDER,
ADDITIONAL SECRETARY.